

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCONMT.PET.(C) No. 766-768/2024 in C.A. No. 5247/2016

RAJESH MISHRA

Petitioner(s)

VERSUS

VEERA RANA

Respondent/
Alleged contemnor

(IA No. 218844/2024 - EXEMPTION FROM FILING O.T.)

Date : 22-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMARFor Petitioner(s) Ms. Kiran Suri, Sr. Adv.
Mr. Kumar Parimal, Adv.
Mr. Pankaj Prakash, Adv.
Mr. Smarhar Singh, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Without going into the question as to whether the present contempt petitions would be maintainable, we deem it appropriate to issue notice to the respondent/alleged contemnor, so as to examine the position.

Issue notice, returnable in the week commencing 27.01.2025.

Notice will be served by all modes, including *dasti*.

Notice will also be served on the State of Madhya Pradesh.

We clarify that the respondent need not appear in person.

(BABITA PANDEY)
COURT MASTER (SH)(R.S. NARAYANAN)
ASSISTANT REGISTRAR